

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.402

IA/6418/ND/2023, IN IB/305/ND/2022

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
M/s. Supertech Realtors Pvt. Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Sr. Adv. Sudhir Makkar, Adv. Nishant Awana, Adv. Rini Badoni, Adv. Saumya Gupta, Adv. Nitya Sharma, Adv. Abhishek Anand
For the Respondent	: Sr. Adv. P. Nagesh, Adv. Ravi Tyagi, Adv. Gaurav Mishra, Adv. Daman Popli, Adv. Ria Chanda, Adv. Neetu Devrani, Adv. Anubhav Yadav

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IA/6418/ND/2023

Mr. Abhishek Anand, Learned Counsel for the applicant is present physically. Mr. Sudhir Makkar, Learned Senior Counsel on behalf of the respondent No. 1 and Mr. P. Nagesh, Learned Senior Counsel on behalf of the respondent No. 2 are present physically. In this application, the arguments are heard on 01.02.2024. Written submissions be filed within three days. Order stands reserved.

IB/305/ND/2022

Mr. Sudhir Makkar, Learned Senior Counsel on behalf of the applicant-Bank of Maharashtra is present physically. Mr. P. Nagesh, Learned Senior Counsel on behalf of the Corporate Debtor-Supertech Realtors Private Limited is present physically. Perusal of the file shows that as per the order dated

13.03.2024, all the parties were directed to file written submissions which they would like to rely upon. The same is not available on e-portal of this Adjudicating Authority. It is made clear that if parties are willing to file written submissions/arguments on their behalf, they can file within three working days. Order stands reserved.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**